

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
22-04-2024 AT 10:30 AM**

CP(IB) No. 05/95/HDB/2022

AND

IA (IBC) 577/2024 & IA (IBC) 578/2024 in IA 505/2017 (New) in IA 615/2013 (Old) in

CP(IB) No. 05/95/HDB/2022

u/s. 95 of IBC, 2016

IN THE MATTER OF:

Central Bank of India

...Petitioner

AND

Mr. Tikkavarapu Vinayak Ravi Reddy &
Deccan Chronicle Holdings Ltd

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Counsel Mr Praveen Jain, for Financial Creditor.

Learned Senior Counsel Mr P. Viram, for Personal Guarantor through Video Conference.

Heard both sides. Both sides are at liberty to file written arguments. Call on 01.05.2024 along with IA (IBC) 577/2024 & IA (IBC) 578/2024 in IA 505/2017 (New) in IA 615/2013 (Old).

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)